

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-846(ND)/2018

IN THE MATTER OF:

M/s Baru Mal Vinod Kumar

vs

M/s Amira Pure Foods Pvt. Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 26.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner

For the RP

For the Corporate Debtor

: Mr. Prateek Gupta, Ms. Riya, Adv.

: Ashish Makhija, Anurag Bhatt, Mr. Akash Shinghal, RP

: Mr. Prateek Kumar, Raveena Rai, Niranjan, Kamal Kumar, Adv. for R5

ORDER

CA No. 163 of 2019

Counsel for the Resolution Professional reiterated the non-cooperation of the Directors of the company, Shri Ruchin Middha, Advocate appeared on behalf of the Managing Director of the company and sought time for filing documents available at his side within 10 days. The time granted for completing the Resolution Professional will expire on 07.09.2019. In the interest of justice let this matter be referred to IBBI to examine and to take necessary action against the Directors of the company and contention of the Advocate for RP about the non-cooperation of the Directors.

Varinder Kumar

CA No. 522 of 2019

Counsel for the Resolution Professional has submitted that the auditor has appeared before the Resolution Professional and submitted certain documents which are under examination by the RP and the status report will be submitted within a week.

CA No. 588 of 2019 and CA 639 of 2019

The applicant was heard. Notice to ROC through all modes within a week time be issued.

CA No. 730 of 2019

Heard the Operational Creditor as well as counsel for the Resolution Professional. The permission to sell the four vehicles being No. DL4C AN 4176 Honda Accord (White Colour), DL 6C M 6273 Mercedes Benz 250 Cdi (White Colour), CL 4C AM 3600 BMW- Series 750L (White Colour), DL 9C AD 2700 Jaguar, Land Rover 404 (white Colour), is granted by E auction mode as unusable vehicles are losing their market value day by day.

CA 906 of 2019

Counsel for Resolution Professional has agreed to file reply within 3 days from today. At the request of the counsel 3 days time is granted to file reply.

Post the matter to 04.09.2019.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)